

श्री रामबिलास पासवान : भाप
उस को मुंग कर देबिग ।

MR. SPEAKER: I have already mentioned it.

SHRI B. P. MANDAL (Madhepura): So far as the news media is concerned, it is functioning like in the emergency days. It mentions only the names of the Ministers and omits to mention the names of the Members who participated in the debate. This is very bad. This should be looked into.

12.08 hrs.

PAPERS LAID ON THE TABLE

CERTIFIED ANNUAL ACCOUNTS OF AIIMS FOR 1976-77 AND PREVENTION OF FOOD ADULTERATION (SECOND AMENDMENT) RULES, 1978

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): I beg to lay on the Table:—

(1) A copy of the Certified Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1976-77, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956. [Placed in Library. See No. LT-1803/78].

(2) A copy of the Prevention of Food Adulteration (Second Amendment) Rules, 1978, (Hindi and English versions) published in Notification No. G.S.R. 70(E) in Gazette of India dated the 8th February, 1978, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954. [Placed in Library. See No. LT-1804/78].

NOTIFICATIONS UNDER CENTRAL EXCISE RULES, 1944 AND CUSTOMS ACT, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table:—

(1) A copy of Notification No. 81/78-CE (Hindi and English versions) published in Gazette of India dated the 15th March, 1978, issued under the Central Excise Rules, 1944 together with an explanatory memorandum. [Placed in Library. See No. LT-1818/78].

(2) A copy of Notification No. 65-Customs (Hindi and English versions) published in Gazette of India dated the 18th March, 1978 under section 159 of the Customs Act, 1962 together with an explanatory memorandum. [Placed in Library. See No. LT-1819/78].

12.09 hrs.

RE. CALLING ATTENTION NOTICES (PROCEDURE)

MR. SPEAKER: Now the Calling Attention. Mr. Kamath.

SHRI SAUGATA ROY (Barrackpore): Sir, before you call Mr. Kamath, I want to raise a point about procedure relating to Calling Attention. Under rule 197(5), all the notices, Calling Attention Notices, which have not been taken up at the sitting for which they have been given shall lapse at the end of the sitting, unless the Speaker has admitted any of them for a subsequent sitting. I have already written to you, and spoken to you also, that this is a procedure which has proved not in the interests of the Members in the sense that when a Member has given notice of a Calling Attention, if it is rejected for that day, and if on the same subject you are accept-

[Shri Saugata Roy]

ing another notice on a subsequent day, you are not giving an opportunity to that member I would suggest that this rule 197(5) should be strictly adhered to so that equal attention can be clearly distributed to all the members concerned. Since we are going into the revision of rules, this aspect may be considered.

MR SPEAKER Hon Members will remember that I was following that procedure. But what happened was, whenever a notice is listed for a later day, a large number of persons began to give notice and when a ballot was taken, the very members who earlier gave notice did not get their chance. So, Shri Saugata Roy and others objected to my doing it. Thereafter, I have strictly followed the rule. Now they turn round and say something else. When the rule is changed, we will consider it.

SHRI JYOTIRMOY BOSU (Diamond Harbour) You know Members are hard up of resources. They cannot go on typing, go on repeating. If you allow this procedure to be followed, a day will come when I shall be sending 250 notices in one day.

MR SPEAKER Even otherwise, I am getting 25 per day.

SHRI JYOTIRMOY BOSU I pray very humbly to you to realise what the difficulties are that confront a Member.

MR SPEAKER I was adopting the procedure suggested by Mr Saugata Roy. But when the Kashmir question came, there was a big agitation.

SHRI JYOTIRMOY BOSU They are masters of contradictions.

MR SPEAKER I cannot adjust myself to every situation.

12.11 a.m.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

TALKS BETWEEN THE PRIME MINISTER AND THE CHINESE GOODWILL MISSION

SHRI HARI VISHNU KAMATH (Hoshangabad) I call the attention of the Prime Minister to the following matter of urgent public importance and request that he may make a statement thereon.

'The recent talks held between him and the Chinese Goodwill Mission during which the Chinese representatives are reported to have conveyed to the Prime Minister the desire of the Chinese Government for a settlement of the Sino-Indian border dispute through direct and peaceful negotiations.'

THE PRIME MINISTER (SHRI MORARJI DESAI) As the House is aware, various occasions have occurred since 1976 resulting in the improvement of contacts and relations between us and the People's Republic of China. The process commenced with the exchange of Ambassadors. Since then various steps based on the principles of reciprocity and mutual benefit have been taken, including the resumption of trade and shipping links, exchange of expert-level delegations and officials in diverse functional fields.

In September 1977, the All India Dr Kotnis Memorial Committee sought Government's permission to invite a delegation of the Chinese People's Association for Friendship with Foreign Countries to visit India in the winter months of 1977-78. The Indian Committee had visited China on the Chinese side's invitation on two occasions in 1974 and 1976. The present visit of the Chinese delegation led by Mr Wang Pin-nan, who is the President of the Chinese People's Association for Friendship with Foreign Countries and a seasoned Diplomat